



2026:AHC-LKO:7634-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 1111 of 2026

Sri Baba Kedarnath Seva Samiti Thru. Authorized
Member Sri Amit Bindra And Another

.....Petitioner(s)

Versus

Distt. Magistrate/Collector Lko. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Mohd. Waris Farooqui, Prem Kumar Singh
Counsel for Respondent(s)	: C.S.C., A.S.G.I.

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Mohd. Waris Farooqui, learned counsel for the petitioners, learned Additional Chief Standing Counsel for the State and learned counsel for the Union of India.
2. Regular Suit bearing No. 1751 of 2025 is already pending in respect of the property in question. Further, in respect of the said suit a petition under Article 227 of the Constitution of India was filed wherein some orders have been passed for disposal of the application under Order 39 Rule 1 and 2 CPC on the next date fixed i.e. 09.02.2026 etc.
3. It is alleged that in the meantime, the opposite parties are proceeding to demolish the temple existing on the land in question which is the subject matter of the suit, therefore, some protection be granted till temporary injunction is considered.
4. This was the relief to be prayed in the suit or petition under Article 227 of the Constitution of India. Separate proceedings can not be initiated for such matters. The petitioner can inform the concerned authorities about the orders of this Court which can be taken into consideration.
5. The petitioners may approach the Court below or for that matter seek modification/clarification of the order passed under Article 227, if otherwise permissible.

6. With the aforesaid observations, the writ petition is **disposed of.**

February 2, 2026
R.K.P. (Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)